

In the High Court of Judicature, Bombay.

Fri day, the 16th day of September 1864.

SPECIAL APPEAL No. 537 of 1864.

Rajoo bin Bodaji and Vitul-
rav bin Madhuvras of
the Poona District

Appellants,

(Original Defendants)

versus

Palloji bin Shetaji and
Khehoji bin Koochaji of the
Poona District

Respondents,

(Original Plaintiffs)

Rs. 23 - - - -

The claim in the Original Suit was to recover certain ancestral
ancestral land situated in Mungji Kumbost.

In Appeal No. 267 of 1863 the
of the District of Poona at
the Decree of the Mungji Patus who

Principal Sudder Ameer
~~Sudder Judge~~
Poona reversed
had thrown out the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) the
decision of the Principal Sudder Ameer
is contrary to law in that he has
admitted

admitted illegal evidence extracts from
the records of Government and the like
to establish Plaintiff's claim and that
(2) the Principal Sudder ameen has
admitted these documents ^{in evidence} without
proof as to their authenticity.

The Court ~~reverses~~ confirms
the decree of the Principal
Sud^r ameen with costs in
Special Appellants.

Joseph Arnould
Attorn^y for the

